

SHRI BASUDEB ACHARIA : How has he been allowed to raise this issue of NREP and IRDP here ?

(xiv) Need for review of freight equalisation Scheme

SHRI BASUDEB ACHARIA (Bankura) : Mr Speaker, Sir, freight equalisation and its impact on location of industries and regional development was examined in depth by Marathe Committee. Subsequently, National Transport Policy Committee, headed by Shri B D Pande also examined the issue of freight equalisation including the need for extending it to the articles of mass consumption.

It was reported that the proposal of the Pande Committee to phase out freight equalisation scheme in industrial commodities was accepted by the Central Government but has not yet been implemented.

If the freight equalisation scheme in respect of Iron, Steel, Cement, Petroleum product, coal etc, is followed and selective non-equalisation of freight rates continues, then West Bengal alongwith other States of eastern region will continue to suffer.

The freight equalisation scheme for selected raw materials should be abolished as recommended by Pande Committee or all the raw materials of national importance like cotton, industrial alcohol etc. should be made available to States at controlled rates. Articles of mass consumption should be supplied at uniform price throughout the country as recommended by the Committee.

(xv) Need for holding talks with All-India Kendriya Vidyalaya Teacher's Association for solving their Problems

SHRI C. MADHAV REDDY (Adilabad) : Mr Speaker, Sir, it is gathered from newspaper reports that All India Kendriya Vidyalaya Teachers Association is to resumens their indefinite fast and other forms of agitation,

If it materialises, the agitation will render out of gear the education of three lakhs of students of five hundred Kendriya Vidyalayas spread all over the country on the even of Board examination.

Their eleven-point demands need immediate discussion between Union Government and teachers association. The Education Minister must take the initiative and try to solve their problems thereby saving the academic career of the students stauding in these pace-setting institutions.

(xvi) Need to investigate into the reported black in maruti Car

SHRI SANAT KUMAR MANDAL (Joynagar) : The much-awaited Maruti car long last came on the road, but as a potential money spinner. It is said that this car is being sold at a premium of Rs. 30 to 40 thousands of rupees and this has resulted in generating some crores of black money. The unsocial elements are making a fast buck of black money. Government are helplessly watching the situation as under the existing Rules, there is no control on the sale of these cars. In many cases, the delivery is taken directly by the interested parties on the basis of the allotment letters. In case Government are unable to regulate the resale of these cars within a period of 2 years of their original sale to the allottees, they should at least move in the matter by asking the Income Tax Department to investigate the source of income of both the original allottees and the buyers and even the benami sales as to who are these buyers and sellers and how they are manipulating such transactions. Government should move immediately to mop up all this black money. Further, in case of Maruti vans, the premium ranges between Rs. 50 to 60 thousands on the sale by the original allottees. Some regulation should be made against transfer within the initial period of two years. Even benami transactions should be got cleared by the Income tax Department. It is high time that all this *modus operandi* of generating black money is investigated and delinquent and unsocial elements taken to task.